

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 106
CP (IB) No. 7/CB/2024

Proceedings under Section 9 IBC
IN THE MATTER OF:

Ravish Metalik

.....Applicant

V/S

Maa Manasha Devi Alloys Pvt. Ltd.

.....Respondent

Order delivered on 01/07/2024

Coram:

Shri H.V. Subba Rao, Hon'ble Member(J)
Shri Balraj Joshi, Hon'ble Member(T)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Learned counsel Mr. Saroj Kumar Prusty appeared for the Operational Creditor/Petitioner.

Learned authorised representative FCS Saradindu Jena appearing for the Corporate Debtor/Respondent seeks time to file reply.

Hence, two weeks' time is granted to file reply, failing which right to file reply automatically stands forfeited. Respondent counsel shall serve advance copy of the reply on the counsel for the Operational Creditor. Respondent acknowledge the receipt of petition copy.

List the matter on 02.08.2024.

Sd

Balraj Joshi
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)